GOVERNMENT OF INDIA MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

RAJYA SABHA STARRED QUESTION NO.*151 TO BE ANSWERED ON: 15.12.2025

REDUCING COMPLIANCE BURDEN IN ENVIRONMENTAL CLEARANCE FOR MSMEs

*151. SHRI DHAIRYASHIL MOHAN PATIL:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether Government is considering to allow MSME units in the Konkan region of Maharashtra to meet the 33 per cent green area requirement for environmental clearance collectively, instead of individually for each plot, to ease the compliance burden;
- (b) if so, the details of any guidelines or pilot models for this;
- (c) if not, the reasons therefor; and
- (d) whether recommendations have been received from industry associations regarding cluster-based green compliance?

ANSWER

MINISTER FOR MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI JITAN RAM MANJHI)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO. *151 DUE FOR ANSWERING ON 15.12.2025 REGARDING "REDUCING COMPLIANCE BURDEN IN ENVIRONMENTAL CLEARANCE FOR MSMEs".

(a) to (d): Ministry of Environment, Forest and Climate Change (MoEFCC), on the subject 'Greening/Green Belt Development in Industrial Estates/ Parks/Complexes/ Areas, Export Processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes as a whole and in the premises of the individual industrial units in the said areas', issued an OM, dated 27th October, 2020. As per the OM, an overall green area of at least 33 % of the Industrial Estate should be developed and the Industrial Estate may allocate area for developing green cover to respective individual Industrial Units, so as to achieve the overall 33 % Green Belt/Green Cover requirements.

Subsequently vide OM dated 29th October, 2025, the criteria has been revised as below:

- A. Green Belt/green cover in Industrial Estates /Parks norms given in the OM mandate that in Industrial Estates, a minimum of 10% of the area of the industrial estate shall be designated as common green area and respective red category and orange category Industrial units, within the Estate, shall develop 15% and 10% of the area of their premises as green belt/green cover respectively. For green category and white category Industrial units within the Estate, the Green belt requirement has been made optional.
- B. Green Belt/green cover in Individual Industrial Units outside Industrial Estates norms of the OM are reproduced below:

Category	Minimum Green Belt Requirement	
	Predominantly Air Polluting Sectors	Other Sectors
	[Pl _A means air pollution score]	
Red	$25\% (Pl_A \ge 80)$	20%
Orange	$20\%(Pl_A \ge 55)$	15%
Green	$10\%(Pl_A \ge 25)$	Optional with no
White	Optional with no mandatory requirement	mandatory requirement

As per the revised norms, individual industrial units outside the Industrial Estates, in red and orange category industries are required to develop 25% and 20% green belt/green cover in their respective premises, which may be reduced by 5%, each if they are not predominantly air polluting industries.

The revised norms provide the benefit of additional land area to all industries, including MSMEs across the country, including the State of Maharashtra to expand their operations without compromising the environmental needs of developing green belt/ green cover and have eased the compliance burden.
